## IN THE NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH NEW DELHI

No.30/2006

SECTION: UNDER SECTIONS 397 /398 OF COMPANIES ACT, 2013

IN THE MATTER OF:

M/s Jaimahal Hotels Pvt. Ltd.

...... .. Petitioner

V/s

.....Respondent

Order delivered on 12.10.2017

Coram:

R.VARADHARAJAN Hon'ble Member (Judicial)

For the Petitioner

Mr. Salman Khurshid, Sr. Advocate

Mr.Abhishek Rao, Advocate Mr.Shailesh Suman, Advocate Ms.Sanchita Ain, Advocate Ms.Bhanya Bhat, Advocate

For the Respondent

Dr. U.K.Chaudhary, Sr. Advocate Mr. Sanjeev Sen, Sr. Advocate. Mr.Himanshu Vij, Advocate Mr.Dev Roy, Advocate Mr.D.D.Singh, Advocate

ORDER

Learned Counsel for the parties are present. However, due to paucity of time the matter could not be taken up. In the circumstances, for completion of arguments, the matter is posted to 8.11.2017.

(R.VARADHARAJAN) MEMBER (JUDICIAL)